



लखनऊ विश्वविद्यालय
University of Lucknow
(Accredited A++ by NAAC)



4th

NATIONAL MOOT COURT COMPETITION

ORGANISED BY

**LUCKNOW UNIVERSITY
MOOT COURT ASSOCIATION**

LAST DATE OF REGISTRATION & ONLINE PAYMENT
7TH SEPTEMBER, 2023.

REGISTRATION FEES
**RS. 6000 (WITH ACCOMMODATION)
RS. 3000 (WITHOUT ACCOMMODATION)**

CONTACT US FOR GENERAL QUERIES:

HEMANT PANDEY-7054918405

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SHAKSHI PANDEY- 7080811972

MCC.LUCKNOWUNIV@GMAIL.COM



FOLLOW US ON:



**13TH-15TH
OCTOBER
2023**

OUR PATRON



Prof. Alok Kumar Rai
Vice Chancellor

University of Lucknow

OUR CO - PATRON



Prof.(Dr.) Banshi Dhar Singh
Head & Dean

Faculty of Law
University of Lucknow

CHAIRPERSON, LUMA



Dr. Radheshyam Prasad

Organising Chairperson &
Faculty Co-ordinator
LUMA

LUMA

ORGANISING TEAM



Hemant Pandey
Convenor
LUMA



Simar Preet Kaur
Head, Organising
Committee



Chitrangda Singh Dhoni
Head, Infrastructure
Committee



Shakshi Pandey
Head, Media
Committee



Shailja Kant Indra
Head, Document
Committee



Archi Upadhyay
Sub- Treasurer



Srijan Pandey
Treasurer



Siddhant Raj
Hospitality Committee



Utkarsh Sharma
Research Committee

MEMBERS

AAKASH CHAUDHARY, UTKARSH SHARMA, SYED SHIRAZ RIZVI, AMIT KUMAR MAURYA , MUKUND YADAV, SIDDHANT RAJ, SHIVANSHU KUMAR SHUKLA , ANSHUMAN SINGH, DEEPAK TIWARI, PRANJAL YADAV, SHIVAM CHANDRA, SHRISTI KAMAL, ADITYA GAUTAM, VIKRANT PRATAP SINGH, SONALI SINGH, BHAVESH KUMAR, ABHINAV KUMAR, YASHSHAVI SINGH , ANUSHKA SRIVASTAVA, SRISHTI SINGH, VARSHA SINGH, AYUSHI YADAV, ASMITA SINGH, SHUBHANGI YADAV, ADITYA MALVIYA, RUCHIR UPADHYAY, ANANYA OJHA.



ABOUT LUCKNOW

FONDLY KNOWN AS THE "CITY OF NAWABS" LUCKNOW IS KNOWN FOR ITS "TEHZEEB" I.E. THE MANNERISM AND SOPHISTICATION. ALONGSIDE AGRA AND VARANASI, IT IS PART OF UTTAR PRADESH HERITAGE ARC. THE CITY BOOSTS OF VARIOUS TOURISTS ATTRACTIONS LIKE - BARA AND CHOTA IMAMBARA. LUCKNOW ZOOLOGICAL GARDEN, CHATTAR MANZIL AND MANY MORE. OWING TO ITS REPUTATION AS THE CITY OF GARDENS, LUCKNOW IS HOME TO ONE OF THE BIGGEST PARKS IN INDIA THE JANESHWAR MISHRA PARK AND AMBEDKAR PARK OTHER ATTRACTIONS OF THE CITY INCLUDE THE SHOPPING ARCADES OF HAZARATGANJ, CHOWK AND AMINABAD. ITS EXTRAVAGANT CHICKEN EMBROIDERY MESMERISE PEOPLE OF CULTURES.

THERE ARE PLETHORA OF NAWABI CUISINE SHOPS THE POPULAR BEING TUNDEY KABABI ALL AROUND LUCKNOW OFFERING THE FINEST MUGHLAI FOOD. LUCKNOW IS KNOWN TO BE AS "PLACE OF HEAVEN FOR THE FOODIES". THE BUILDING OF LUCKNOW HIGH COURT BENCH OF ALLAHABAD IS NO LESS THAN AN ARCHITECTURAL MARVEL. IT'S INTERIORS ARE A TREAT FOR THE EYES OF LEGAL PROFESSIONALS AND STUDENTS.



ABOUT UNIVERSITY OF LUCKNOW

FOUNDED IN 1867, LUCKNOW UNIVERSITY IS ONE OF THE OLDEST INSTITUTIONS OF INDIAN HIGHER EDUCATION. IT IS AFFILIATED TO UNIVERSITY GRANTS COMMISSION; ASSOCIATION OF COMMONWEALTH UNIVERSITIES (ACU); ASSOCIATION OF INDIAN UNIVERSITIES (AIU); DISTANCE EDUCATION COUNCIL (DEC); NATIONAL ASSESSMENT AND ACCREDITATION COUNCIL (NAAC); NATIONAL COUNCIL OF TEACHER EDUCATION (NCTE) AND BAR COUNCIL OF INDIA (BCI). THE UNIVERSITY OF LUCKNOW HAS BEEN AWARDED THE A++ GRADE BY THE NATIONAL ASSESSMENT AND ACCREDITATION COUNCIL (NAAC) IN JULY, 2022.



ABOUT FACULTY OF LAW

THE FACULTY OF LAW, UNIVERSITY OF LUCKNOW IS A PIONEER LEGAL INSTITUTION OF INDIA. IT WAS ESTABLISHED IN 1921 WITH THREE TEACHERS. MR. JAG MOHAN NATH CHAK WAS ITS FIRST DEAN. THE REAL ARCHITECT WAS PROF. R. U. SINGH WHO WITH GREAT ZEAL AND ENTHUSIASM ORGANISED TEACHING AND RESEARCH IN THE FACULTY IN THE SYSTEMATIC WAY. HE HELD OFFICE OF THE DEAN, FACULTY OF LAW TILL 1956. HE ALSO STRUCTURED THE LAW FACULTY OF DELHI UNIVERSITY AND LAW SCHOOL, B.H.U.

ITS ALUMNI INCLUDE DR. AVTAR SINGH, THE WELL KNOWN AUTHORITY ON CONTRACT LAW DR. A.T.MARKOS, FORMER DIRECTOR OF INDIAN LAW INSTITUTE; DR SHANKER DAYAL SHARMA, FORMER PRESIDENT OF INDIA; SHRI RAM KRISHNA HEGDE, FORMER CHIEF MINISTER OF KARNATAKA.

THE NEW CAMPUS ALSO HAS ITS, PUBLIC HEALTH AND DEMOCRACY, ENGINEERING AND IMS DEPARTMENTS WHICH CONSISTS OF MORE THAN 1400 STUDENTS. THE CAMPUS IS A SELF CONTAINED UNIT TO PROVIDE ALL INFRASTRUCTURAL FACILITIES TO TEACHERS AS WELL AS STUDENTS. CURRENTLY FACULTY OF LAW, UNIVERSITY OF LUCKNOW RANKS AT NUMBER 10TH POSITION IN ALL OVER INDIA.

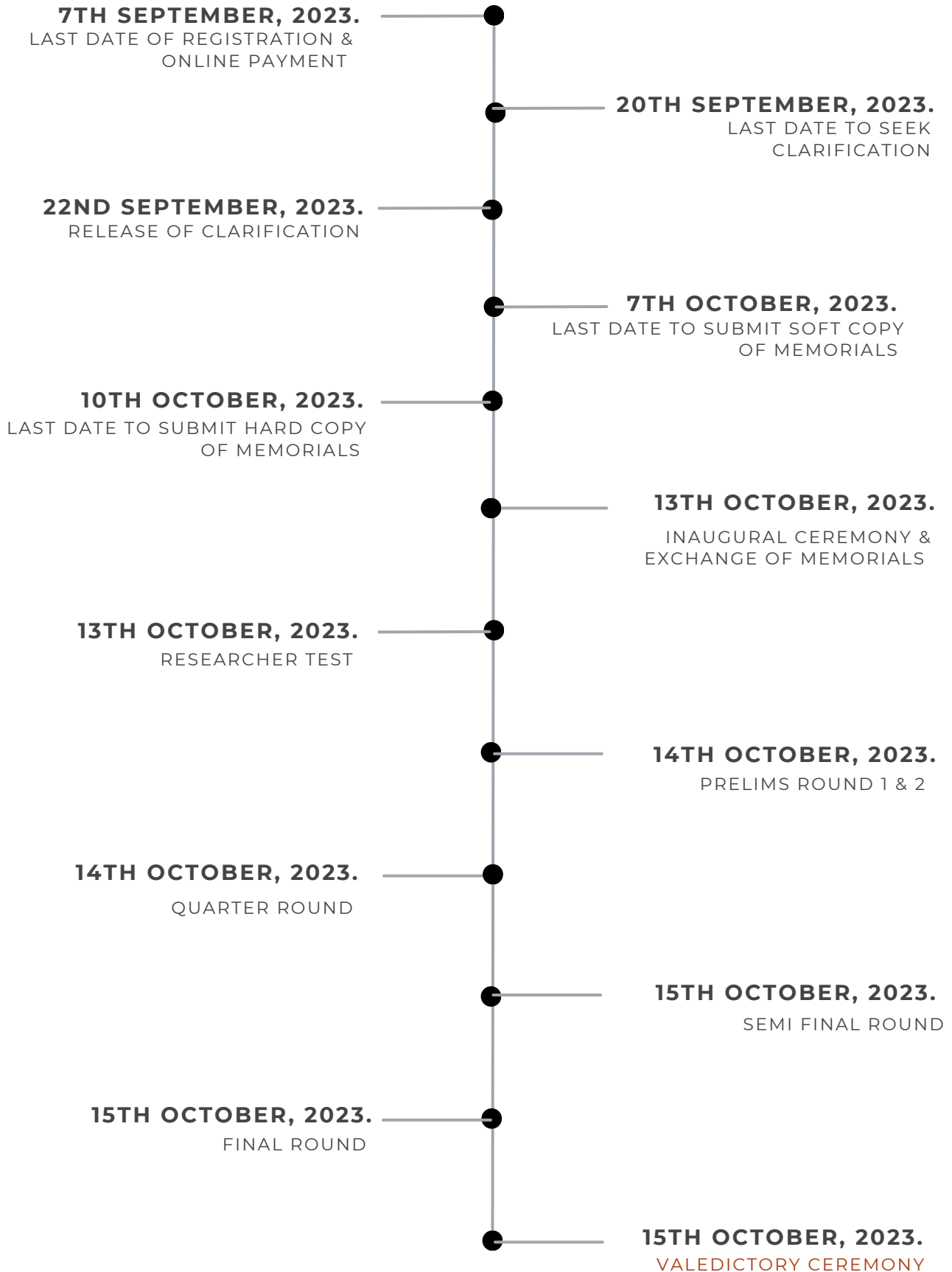


ABOUT LUCKNOW UNIVERSITY MOOT COURT ASSOCIATION

THE LUCKNOW UNIVERSITY MOOT COURT ASSOCIATION WAS FORMULATED IN THE YEAR 2012 WITH THE PURPOSE OF INCULCATING PRACTICAL ACUMEN AND SKILL INVOLVED IN THE LEGAL PROFESSION BY CONDUCTION OF MOOT COURT COMPETITIONS WHICH STIMULATES REAL LIFE COURT CONDITIONS AND REQUIRES THE PARTICIPATING TEAMS TO ACT AS OPPOSING COUNSELS. IT HAS BEEN ACTIVE EVER SINCE AND HAS SUCCESSFULLY CONDUCTED 10 INTER-SEMESTER, 4 INTER-COLLEGIATE, 3 NATIONAL MOOT COURT COMPETITIONS,(1)INTERNATIONAL MOOTCOURT COMPETITION,NATIONAL JUDGMENT WRITING COMPETITION , CLIENT - COUNSELLING COMPETITION ,NATIONAL SEMINARS, MEMORIAL DRAFTING COMPETITIONS AND VARIOUS ACADEMIC COMPETITIONS.

TIMELINE

4TH NATIONAL MOOT COURT COMPETITION, 2023





4th
NATIONAL
MOOTCOURT
COMPETITION

ORGANISED BY

LUCKNOW UNIVERSITY
MOOT COURT ASSOCIATION

RULES
&
REGULATIONS



RULES & REGULATIONS

1. ELIGIBILITY & TEAM COMPOSITION

All teams shall consist of a maximum of 3 participants [two members designated as 'Speaker' and one member designated as 'Researcher'] OR 2 participants [both speakers],

- a) Students pursuing the Three or Five Year courses of the LL.B. Degree or its equivalent from any recognized Law School/College/University are eligible to participate.
- b) Any recognized Law School/College/University shall be entitled to send a maximum 2 (two) teams to the Competition.
- c) The participating team shall comprise a minimum of two and a maximum of three members. In a team of two members, both members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers, and the third member of the team shall be designated as a Researcher.
- d) No additional member or team coach is allowed to accompany the team.
- e) There will be team cap of 40 teams.

2. LANGUAGE

- a) The official language of the competition shall be English.

3. ANONYMITY

- a) The participating team shall be allotted a team code after completing the registration process.
- b) The team shall not disclose their identity anywhere in their written Memorials and instead should use the code allotted.
- c) Non-compliance with Rule 3(b) shall result in immediate disqualification of the team.
- d) The decision of the Organizing Committee in this regard shall be final.

RULES & REGULATIONS

4. REGISTRATION PROCESS

a) All teams that desire to participate in the competition must fill out the Google registration form before **7th September, 2023** through the link- <https://forms.gle/nhL7AUAqX9CU3UpaA>

5. TEAM CODES

a) Upon confirmation of participation, each team will be allotted a 'Team Code'. The teams shall refer to themselves during the competition using this code only. They shall otherwise not disclose their identity to anybody except as and when a member of the Organizing Team(LUMA) demands.

6. REGISTRATION FEE

a) Each team shall submit the registration fee of Rupees :

- **INR 6000- With Accommodation**
- **INR 3000- Without Accommodation**

through online mode- Paytm /Google Pay/Phonepe on Mobile Number:
8303642880 (Srijan Pandey),

UPI ID: **srijanpandey77@okicici** and Account Holder - **Srijan Pandey**

Account no. - **29690100031961**

IFSC Code - **BARB0INDIRA (The Fifth character is Zero)**

Bank: **Bank of Baroda**

or SCAN QR



7. ATTIRE/ DRESS CODE

a) Participants are required to adhere to the following dress code while present at any courtroom during the Competition.

- **Female: White Salwar and Kurta or White shirt and black pants/black skirt along with black coat and black shoes.**
- **Male: White shirt, black trousers, black tie along with black coat and black shoes.**

RULES & REGULATIONS

8. DECORUM

a) All Participants are expected to maintain decorum in the Courtroom and in all ceremonies during the competition and are expected to conduct themselves in a manner befitting the legal profession.

9. MEMORIAL

a) Each team shall prepare a **PETITIONER** and **RESPONDENT** memorial.

b) Format of the Memorials

All teams must submit typed Memorials for both the sides fulfilling the following parts:

- i) Cover Page
- ii) Table of Contents
- iii) Index of Authorities (with page number where the authority has been cited)
- iv) Statement of Jurisdiction
- v) Statement of Facts (not exceeding 2 pages)
- vi) Statement of Issues
- vii) Summary of Arguments (not exceeding 2 pages)
- viii) Arguments Advanced (not exceeding 20 pages)
- ix) Prayer (not exceeding 1 page)

i) Cover Page

Each Memorial shall have the following and only the following on its cover page:

a) The team code on the upper right-hand corner followed by the letter 'P' indicating Petitioner memorial or the letter 'R' indicating a Respondent memorial. (Eg- For team code 16, **TC-16P** or **TC-16R**, shall be written on the top right corner of each memorial).

b) Name of the Competition.

c) The relevant legal provision under which it is filed.

d) Name of parties and their status on whose behalf the memorial is filed.

RULES & REGULATIONS

c) Formatting Specifications

- i) Soft copy of the Memorials should be in '.docx' format.
- ii) The Hard copy of memorials can be stapled or spiral bound.
- iii) The page size should be A4.
- iv) Name of the Competition in the Header.
- v) Font style 'Times New Roman' throughout the document.
- vi) Font size 12 (including headings)
- vii) 1.5 lines spacing
- viii) 1-inch margin on each side
- ix) The Participants may use uniform page borders.

d) For Footnotes, formatting specifications are

- i) Font Style 'Times New Roman'
- ii) Font Size-10
- iii) Single line spacing.

e) Teams shall cite authorities in the Memorial using footnotes following the Harvard Bluebook 19th Edition. Explanatory or illustrative footnotes are not allowed.

f) The Memorial Cover Page should follow the following color scheme –

Petitioner - **Blue**

Respondent- **Red**

g) Use of decorative cover pages will attract negative markings.

h) The teams are advised to use as far as possible light shades for their cover pages.

i) The Statement of Facts shall not be argumentative. Any argumentative Statement of Facts will attract negative markings. It may however seek to draw necessary inferences from the Facts provided. The Statement of Facts shall not contain any footnotes.

j) The Summary of the Arguments should consist of a substantive summary of the Arguments of the Memorial, rather than a simple reproduction of the headings contained in the Arguments. The Summary of Arguments should not contain footnotes.

RULES & REGULATIONS

k) No amendment of the Memorials will be permitted after submission.

10. CLARIFICATIONS TO THE MOOT PROPOSITION

a) The questions as to clarifications have to be sent through mail latest by **20th September, 2023** on our mail ID- **mcc.lucknowuniv@gmail.com**.

b) A full list of clarifications shall be released by **22nd September, 2023** (23:59 hrs IST).

11. SUBMISSION OF MEMORIAL

a) One (1) set of Soft copies, i.e., Petitioner and Respondent (only in .doc/.docx format, compatible with Microsoft Word 2007 (or higher) must be emailed to **mcc.lucknowuniv@gmail.com** latest by **7th October 2023** (23.59 hrs IST) with the subject "Memorials for Team Code".

b) The file names of the electronic copies of the Memorials must contain only the Team code followed by the letters 'P' or 'R' depending on which side the memorial is from. Eg- (For Team Code 16), 16P, and 16R.

c) The Memorials for each side shall be submitted as one single mail and not in multiple mail. Any violation of this rule shall invite a penalty in accordance with the rule.

d) Set of 8 Hard Copy of memorials (4 petitioners and 4 respondents, total 8 memorials) shall be submitted to the moot court committee Faculty of Law, University of Lucknow (Room no. 308) on or before **10th October, 2023** (before 5 pm).

e) The teams qualifying for the Semi-finals will be required to submit 2 more sets of memorials, later on (2 petitioners and 2 respondents, total 4 memorials). Participating teams shall positively submit the exchanged memorial to the Court official after the commencement of the Oral Rounds.

RULES & REGULATIONS

12. PENALTIES

Wrong File Name	1 Mark per Memorial
Failure to submit Memorial as one File	1 mark per Memorial
Exceeding page limits (Refer to Memorial Rules)	1 Mark per exceeding page
Failure to include important provision of law in the Memorial (Refer to Memorial Rule)	3 marks per section
Failure to include the required information on the cover page (Refer to Cover page of Memorial rules)	1 mark per violation
Failure to use the correct colour	2 marks per Memorial

RULES & REGULATIONS

13. MARKING CRITERIA FOR THE MEMORIALS

- a) Each Memorial will be marked out of a total of **100 marks**.
- b) There will be separate marking for the Petitioner and Respondent Memorials
- c) The following will be the Marking Criteria and the allocation of marks to each category:

Marking Criteria	Marks Allocated
Knowledge of Facts	15
Knowledge of Law	15
Proper and Articulate Analysis	10
Depth and Use of Research	20
Organization and Clarity	20
Evidence of Original Thought	10
Correct Format and Citation	10
Total	100

14. ORAL SUBMISSIONS

- a) **Non - disclosure of identity** As specified herein above in Rule 1, each team shall comprise of two speakers who shall divide the oral submissions between themselves. Further, during the course of the Oral Submissions, no speaker shall reveal his or her identity. They shall only identify themselves by their Team Code (Rule 5).
- b) In The preliminary rounds, each team shall argue for both sides (Plaintiff & Respondent) in two separate rounds. In case of a draw, Memorial scores will be seen in the preliminary rounds and the team with more marks will be declared winner of that round.
- c) Qualification to the Quarter Final will be based on the 'Win-Win Formula'. The teams having '2 Win' in the preliminary rounds will qualify for the quarters.

RULES & REGULATIONS

d) In case, more than 8 teams have 2 wins in their preliminary rounds, the memorial score shall serve as a tiebreaker. The team with more memorial scores will be declared the winner. The winners of the Quarters shall qualify for the Semi-Finals. In case both the teams gave equal marks in the oral round at the Quarter Final stage, and Memorial marks shall serve as a tiebreaker.

e) The winner of the Semi-Finals and Finals rounds will be decided on the basis of their oral scores in the respective rounds.

f) Distribution of Time

i) Each team will have a maximum of 20 minutes to present their Oral Submissions during the Preliminary Rounds. They shall have a maximum of 30 minutes in Quarter and Semi-Final Rounds. They shall be granted 45 minutes each in Final Rounds. This will include the time that each team may want to reserve for their rebuttal/sur- rebuttal.

ii) At the commencement of each session of Oral Submissions, each team must notify the Court Officer of the amount of time that the team reserves for their rebuttal/sur- rebuttal. A maximum of 3 minutes can be reserved for the rebuttal/sur-rebuttal in the Preliminary Rounds, 5 minutes in the Quarter Finals and the Semi Finals and 7 minutes in the Finals.

iii) No speaker will be permitted to address the Court for more than 12 minutes in the Preliminary Rounds, 17 minutes in case of Quarter Finals/Semi-Finals and 25 minutes in the Final Rounds.

15. Prohibition on the use of certain materials

a) Participants will not be permitted to make any audio/ visual representation nor will they be allowed to use personal computers, laptops, tablets, phones or any other technical or mechanical device during their oral submissions. Such electronic devices cannot be carried into the courtroom by the teams.

RULES & REGULATIONS

b) All teams are expected to carry with them hard copies of any case law or authority which they intend to refer to which may be passed to the Bench. Teams may also compile compendiums which may be passed to the Bench with its permission. However, such compendiums shall not be in violation of Rule 15.1.

16. Oral Submissions

a) Each Speaker will be marked on a total of 100 marks per judge. The Round Total will be the aggregate of the total of the marks for oral submission of the two speakers.

b) The following will be the marking criterion of oral submission:

Marking Criteria	Marks Allocated
1. General impression and court manner	25
2. Language and fluency	25
3. Expression and advocacy skill	25
4. Knowledge of Law and facts	25
Total	100

Note: The decision of the judges as to the marks allocated to any team shall be final (So as to ensure uniformity in the marking system all the judges will be provided with a marking guideline.)

17. RESEARCHERS TEST

a) Conduct of the Researcher test

A Researcher Test will be held before the commencement of the Oral Rounds to determine the Best researcher. Only the Researcher specified in Rule 1 will be allowed to sit for the above test.

b) Content of the Researcher's test

The test will consist of questions relating to the Problem, both legal and factual. The test would be for a duration of an hour and will comprise a total of 50 MCQs of 100 marks.

RULES & REGULATIONS

18. AWARDS

- a)** Winning Team Award: The winning team will get a trophy, medal, and certificate of appreciation with a cash prize of Rs. 15,000
- b)** Runners-Up Award: The 1st runners-up will get a trophy, medal, and certificate of appreciation with a cash prize of Rs. 10,000
- c)** Best Mooter: Best Student mooter will get a trophy, medal, and certificate of appreciation with a cash prize of Rs. 4000
- d)** Best Memorial: Best Memorial will get a trophy, medal, and certificate of appreciation with a cash prize of Rs. 4000
- e)** Best Researcher: Best Researcher will get a trophy, medal, and certificate of appreciation with a cash prize of Rs. 4000
- f)** Certificates of participation shall be given to all the participants.
- g)** The certificates will not be provided to any participant who is not present at the Valedictory Ceremony and the same shall not be sent by post/courier to participants under any circumstances whatsoever.

19. SCOUTING

- a)** Scouting shall be deemed to have happened if the speakers, researcher, or any other person affiliated with a team is found: Witnessing, hearing, observing, etc. The oral submissions in a Round, except where the Round is one in which the team to which he/she is affiliated is participating; or Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials prior to a Round of the team to which he/she is affiliated.
- b)** Scouting shall lead to the disqualification of the team and participants from the Competition.

RULES & REGULATIONS

20. ACCOMMODATION, FOOD, AND TRANSPORTATION

a) Accommodation shall be provided to the teams who opt for it, except teams participating from Institutions situated in Lucknow, by the organizing committee from the afternoon of **October 12, 2023** till morning of **October 15, 2023**. The checkout time shall be **11 O'clock Morning**. Teams who wish to arrive before or leave after the specified dates must inform the organizing Committee in advance on **9555155764**.

b) Food shall be provided to all the teams from the morning **October 13, 2023** till the afternoon of **October 15, 2023**.

c) Transportation to and from the venue shall be provided to the teams who opt for accommodation for the aforementioned duration. Further information regarding it shall be provided to the teams before a reasonable period of time. No transportation shall be provided from the railway, station/airport to the place of accommodation. Participants shall have to reach the place of accommodation as per their own conveyance.

d) Teams are requested to send their itinerary as and when requested by the organizing the committee, once the payment receipt has been submitted and the registration is completed.

e) Separate accommodation shall be provided for boys and girls. You might have to stay with a member who is not part of your team. 3 persons shall be staying in a single room.

f) The committee shall not be responsible for any exigencies that might happen during the course of the stay. A form regarding it shall be provided to you at the time of your arrival.

RULES & REGULATIONS

21. MISCELLANEOUS

- a)** Implementation and interpretation of rules regarding the practice and procedures, the final the decision lies with the Organizing Committee.
- b)** If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- c)** The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the present Competition only and does not attempt to influence or predict the outcome of any matter whatsoever.
- d)** The copyright in the Memorials submitted by the teams shall vest jointly with the Faculty of Law, University of Lucknow the acceptance of such vesting is a precondition to participation in the Competition. The Rules governing the conduct of the competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualification at the sole discretion of the Organizing Committee
- e)** The Organizing Committee reserves the right to amend, alter, vary, or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable period of time
- f)** The Chairperson of the Organizing Committee of, Faculty of Law, University of Lucknow shall be the final arbiter for these Rules and any such decision made by him on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.
- g)** The Organizing Committee, as mentioned in these Rules, refers to the Moot Court Committee of the Faculty of Law, University of Lucknow.

CONTACT DETAILS

ACCOMMODATION & FORM RELATED QUERIES

AAKASH CHAUDHARY

9555155764

FEES RELATED QUERIES

SRIJAN PANDEY

8303642880

MOOT PROBLEM RELATED QUERIES

UTKARSH SHARMA

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ADITYA GAUTAM

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GENERAL QUERIES

Mail us at on mcc.lucknowuniv@gmail.com

FOLLOW US ON: @LUMOOTCOURTASSOCIATION

